

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/566/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : ERODE CHEMICALS & SUPPLIERS  
NAME OF THE RESPONDENT(S) : RAJALAKSHMI PAPER MILL LTD  
UNDER SECTION : 433 (E) (F)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	A. G. Sathyanarayana A. K. M. Sathyanarayana	For Respondent	A. K. M. Sathyanarayana
2.	V. SURISH	For Respondent	V. Surish

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## ORDER

Counsel for the Petitioner present. Counsel for the Respondent also present. As seen from the record, the Hon'ble High Court of Madras has passed the order in C.P.Nos.32/2016 and 33/2016 on 01.03.2017, 27.03.2017 and 09.06.2017 which reflect that both the parties i.e., the Petitioner and the Respondent were present before the Hon'ble High Court of Madras when orders were passed. Therefore, in view of the orders passed by the Hon'ble High Court, the requirement under Rule 26 of the Companies (Court) Rules, 1959 is fulfilled. The Hon'ble High Court of Madras is already seized of the matter. In view of it, the matter is returned to the Registry of the Hon'ble High Court of Madras for an appropriate action at their end. The parties are directed to approach the Registry of the Hon'ble High Court of Madras for further proceeding.



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

ghk



(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)